

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-1819/2020, IA-1865/2020, IA-1803/2020, IVN.P-3/2020, IVN.P-7/2020, CA-56/2020, IA-5333/2020, IA-4680/2020, IA-6029/2021, IA-4011/2021, IA-1388/2021, IA-2315/2021, IVN.P-4/2020, IA-38/2021, IA 4020/2020, IA-4036/2020, IA-5951/2022, IA-5952/2022, IA-3851/2022, IVN.P-25/2022, IA-84/2022, IA-1587/2021, IA-234/2023, IA-5791/2021, IA-1384/2021, IVN.P-4/2021, IA-1634/2021, IA-1635/2021, IA-5386/2021, IA-6474/2023, IA-6144/2023, IA-1164/2023, IVN.P-12/2023, IA-943/2023, IA-5996/2022, IA-1437/2023, IA-132/2024, IA-1435/2023, IA-1565/2023, IA-752/2023, IA-6258/2022, IA-5978/2022

In
IB-1022(ND)/2018

IN THE MATTER OF:

Mr. Gautam Mullick and Ors.

.... Petitioner/Applicant

Vs.

M/s. Rohtas Projects Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Milan Negi, Mr. Nikhil Jain, Mr. Gautam Singhal,
Mr. Rajat Chaudhary, Mr. Mrinal Harshvardhan, Mr.
Kailash Ram, Mr. Yougender Singh, Mr. Debarshi Dutta,
Mr. Shivam Tiwari Advs.

For Respondent : Mr. Kaustubh Rai, Mr. Bhaskar Sharma Adv.

For E.IRP : Mr. Abhishek Anand, Mr. Abhishek Sinha Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

Put up on **16.05.2024**.

-Sd-
(COURT OFFICER)